

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB(SH) No. 34 of 2013**

**12.04.13**

Heard Mr. BK Deb Roy, the learned counsel for the petitioner who submits that FIR has been lodged against the petitioner by BDO, Ranikor C&RD Block. As a result, the petitioner is of the apprehension that he may be arrested at any point of time without any fault of his own. If it is so, he may suffer irreparable loss both physically and mentally and reputation, so pre-arrest bail may be granted.

Also heard Mr. ND Chullai, the learned PP who submits that bail petition can be considered only after perusal of CD.

Call for CD.

In the meantime, in the event of arrest, the petitioner be released on bail with a PR Bond of Rs. 30,000/- with 1(one) surety of the like amount on the following conditions.

- i) He shall not leave the jurisdiction of the concerned Magistrate where he resides without prior permission.
- ii) He shall not interfere with the investigation or tamper with any evidence.

List this matter on 19.04.13 as suggested by learned PP.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl MC(SH) No. 26 of 2013 in**  
**Crl. Revn.P.(SH) No. 30 of 2013**

**12.04.13**

Heard Mr. NM Mansuri, the learned counsel for the applicant who submits that there is a delay of 112 days in filing the accompanying Revision Petition.

Issue notice to the respondents to show cause as to why delay should not be condoned and why such other order or orders should not be passed as this Court may found deem fit and proper.

However, the petitioner to take necessary steps to serve notice upon the respondent. Since Mr. K. Khan, the learned counsel has entered appearance and accepted notice, no formal notice is necessary.

List t his matter on 3.05.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Revn.P.(SH) No. 30 of 2013**

**12.04.13**

Heard Mr. NM Mansuri, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned state counsel.

The matter shall be taken up for consideration only after disposal of the condonation petition.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Cont. Cas (CrI)(SH) No. 1 of 2012**

**12.04.13**

Heard Mr. AH Hazarika, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned senior GA.

From the submissions advanced by the learned counsel, it appears that there are certain confusions, as such the order dated 29.02.12 passed by this Court in CrI. Rev. P.(SH) No. 51 of 2011 could not be complied with till date.

The Addl. District Magistrate (J), West Garo Hills, Tura is present and she has given an assurance to the Court that she will dispose of the matter within 2(two) months, to which the learned counsel for the petitioner has no objection.

Considering the submissions advanced by the learned counsel, the Addl. District Magistrate (J), West Garo Hills, Tura is further directed to dispose of the matter in the light of the order passed by this Court vide order dated 29.02.12 in CrI. Rev. P.(SH) No. 51 of 2011 within 2(two) months.

Accordingly, the personal appearance of the Addl. District Magistrate (J), West Garo Hills, Tura is dispensed with.

With these observations and directions, this instant Contempt Petition is allowed to that extend and stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Appeal (SH) No. 9 of 2010**

**12.04.13**

List this matter before any other bench without me (S.R. Sen, J).

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Appeal (SH) No. 4 of 2011**

**12.04.13**

Heard Mr. S Dey, the learned counsel for the petitioner as well as Mr. S Sen Gupta, the learned PP.

The matter was fixed today for hearing but after going through the paper book, I find that some statements are hand written and illegible. In such a circumstance, it will be very difficult on my part to read those statements etc. to come to a proper conclusion.

The prosecutor is directed to type all those hand written statements which are illegible and place the same before this Court in the next date fixed.

List this matter on 10.05.13.

JUDGE

V. Lyndem.